

Complaint Case No. 05/2019
Mobashar Jawed Akbar Vs. Priya Ramani

07.01.2021

Present : Ms. Geeta Luthra, Senior Adv alongwith Mr. Sandeep Kapur Adv,
Mr. Vir Sandhu Adv, Mr. Vivek Suri Adv, Mr. Rajat Soni Adv, Ms. Niharika
Karanjawala Adv, Ms. Apoorva Pandey Adv, Ms. Shivani Luthra Adv, Mr.
Sidhant Krishan Singh Adv and Ms. Asmita Narula Adv for complainant.
Mr. Bhavook Chauhan Adv alongwith Ms. Praavita Kashyap Adv for accused.

Proceedings conducted through Video Conferencing.

Further final arguments/rebuttal arguments/additional arguments advanced
on behalf of complainant at length.

Pass over requested by Ms. Geeta Luthra, Senior Advocate on the ground
that she has to appear before Hon'ble Supreme Court of India in another case from 12.00
pm to 1.00 pm. Request is allowed.

Be put up at **1.00 pm** for further arguments.

(Ravindra Kumar Pandey)
ACMM-01/RADC/New Delhi
07.01.2021

At 1.00 pm

Present:- Mr. Sandeep Kapur Adv, alongwith Mr. Vir Sandhu Adv, Mr. Vivek Suri Adv,
Mr. Rajat Soni Adv, Ms. Niharika Karanjawala Adv, Ms. Apoorva Pandey
Adv, Ms. Shivani Luthra Adv, Mr. Sidhant Krishan Singh Adv and Ms. Asmita
Narula Adv for complainant.
Mr. Bhavook Chauhan Adv alongwith Ms. Praavita Kashyap Adv for accused.

Sh. Sandeep Kapur Advocate for complainant submitted that Ld Senior
Counsel Ms. Geeta Luthra, Advocate is still busy in the matter before Hon'ble Supreme
Court of India.

Heard the submission.

In view of the submission, matter be adjourned. Be put for further final
arguments/additional arguments/rebuttal arguments on behalf of complainant on the date
already fixed i.e. **12.01.2021 at 11.30 am**.

(Ravindra Kumar Pandey)
ACMM-01/RADC/New Delhi
07.01.2021